NAME OF CORPOATE DEBTOR : **M/S KAPASI INFRACON LLP** DATE OF COMMENCEMENT OF CIRP : **03RD APRIL 2024** LIST OF CREDITORS AS ON : **13TH JUNE, 2025**

LIST OF SECURED FINANCIAL CREDITORS (OTHER THEN FINANCIAL CREDITORS BELONGING TO ANY CLASS OF CREDITORS)

(AMOUNT IN Rs)

S.NO	NAME OF CREDITOR	DETAILS OF CLAIM RECEIVED		DETAILS OF CLAIM ADMITTED							AMOUNT OF ANY			
		DATE OF RECEIPT	AMOUNT CLAIMED	AMOUNT OF CLAIM ADMITTED	NATURE OF CLAIM	AMOUNT COVERED BY SECURITY INTEREST	AMOUNT COVERED BY GUARANTEE	WHETHER RELATED PARTY?	VOTING PERCENTAGE	AMOUNT OF CONTINGENT CLAIM Rs.	MUTUAL DUES, THAT MAY BE SET- OFF	CLAIM NOT	AMOUNT OF CLAIM UNDER VERIFICATION	REMARKS, IF ANY
1	STATE BANK OF INDIA	17.04.2025	50,89,518	37,60,359	Claim against borrwoing of Kapasi Infracon LLP	YES	NO	NO	100%	13,29,159	-	-	-	The claim amount of Rs. 50,89,518/- submitted in Form C is calculated up to 17.04.2025 instead of the Insolvency Commencement Date (ICD), i.e., 03.04.2025. The discrepancy was communicated to SBI, and therefore, the principal outstanding Rs. 37,60,359/-has been provisionally admitted, while the interest component of Rs. 13,29,159/- has been kept under contingent claim, subject to verification upon receipt of the revised documents.
TOTAL			50,89,518	37,60,359					100%	13,29,159	~	-	~	

sd/-

Dr. Shravan Kumar Vishnoi Resolution Professional M/s KAPASI INFRACON LLP (Under CIRP)

Date: 13th June, 2025 Place: Lucknow